

PUNJAB VIDHAN SABHA

Bill No. 2-PLA-2016

THE COURT FEES (PUNJAB AMENDMENT) BILL, 2016

A

BILL

further to amend the Court Fees Act, 1870, in its application to the State of Punjab.

BE it enacted by the Legislature of the State of Punjab in the Sixty-seventh Year of the Republic of India as follows :—

1. (1) This Act may be called the Court Fees (Punjab Amendment) Act, 2016. Short title and commencement.

(2) It shall come into force on such date as the Government may, by notification in the Official Gazette, appoint. Substitution of section 26 of Central Act 7 of 1870.

2. In the Court Fees Act, 1870, in its application to the State of Punjab, for section 26, the following section shall be substituted, namely :—

“26. (1) The stamps used to denote any fees chargeable under this Act shall be impressed or adhesive or partly impressed and partly adhesive as the Appropriate Government may, by notification in the Official Gazette, from time to time direct. Stamps to be impressed or adhesive.”

(2) For the purposes of sub-section (1) and section 25, “stamp” means any mark, seal or endorsement by any agency or person duly authorized by the appropriate Government, and includes an adhesive or impressed stamp, for the purposes of Court fees chargeable under this Act.

Explanation.—“Impressed stamp” includes impression by a franking machine or any other machine, or a unique number generated by e-stamping or similar software, as the appropriate Government may, by notification in the Official Gazette, specify.”

STATEMENT OF OBJECTS AND REASONS

The collection of E-Court fee is in public interest since it promotes transparency and convenience. The Punjab and Haryana High Court has decided to implement electronic deposit of court fee in all judicial courts of Punjab. To achieve this objective it is necessary to amend section 26 of the Court Fee Act, 1870. Hence, the Bill.

BIKRAM SINGH MAJITHIA,
Minister for Revenue, Punjab.

CHANDIGARH :
The 8th March, 2016.

SHASHI LAKHANPAL MISHRA,
Secretary.

N.B.— The above Bill was published in the *Punjab Government Gazette (Extraordinary)*, dated the 8th March, 2016 under the proviso to rule 121 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly).